

Country	1988-89		1989-90		1990-91	
	Qty.	Value	Qty.	Value	Qty.	Value
Italy	232	31
Sweden	63	8
North America	10169	1240	6877	1095	5336	885
U.S.A.	9395	1127	6464	1036	4323	723
Canada	774	113	413	59	1013	162
ESCAP	183	24	42	5	83	12
Hong Kong	53	9
Singapore	90	9	21	2
Sri Lanka
Malasia
Australia	38	6	21	3	62	8
Thailand	21	4
EASTERN EUROPE	130746	10032	109982	8687	575	69
U.S.S.R.	130746	10032	109982	8687	575	69
AFRICA	277	28	21	2
Seychelles	73	7
Mauritius	21	2
Djibouti	204	21
OTHERS	30	5	5427*	767	17943**	1939**

Source: Daily list of exporters of the Custom Houses & Kandla, Jamnagar Port Trust. Based on Kandla Port Trust.

* Exports through Bombay & Cochin Ports for which countrywise figures are not available.

** Includes 17500 tonnes & valued at 19 crores of export from Kandla Port for which countrywise detail are not available.

Expansion of Public Transport

666. SHRI SUSHIL CHANDRA VERMA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to liberalise expansion of public transport in the public and Private Sectors to meet the requirements of different classes of travelling public, curb the use of private vehicles by

individuals and effect savings in the use of petrol and diesel; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir. Government have recommended to the Delhi Administration to introduce a scheme of special stage carriage permits at a fare structure higher than that of Delhi Transport Corporation, with

more comforts, to wean away passengers who presently use personalised vehicles, to public transport. The State Governments have also been asked to take action on similar lines to make public transport more attractive and to effect savings in the use of petrol and diesel.

(b) Does not arise in view of reply to (a) above.

Audit of Nationalised Banks and Financial Institutions by Comptroller and Auditor General of India

667. SHRI ANADI CHARAN DAS: Will the Minister of FINANCE be pleased to state:

(a) whether there is a persistent demand for entrusting the Comptroller and Auditor General of India with the audit of nationalised banks and other financial institutions such as Life Insurance Corporation, General Insurance Corporation etc; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Demands have been made from time to time for entrusting the Comptroller and Auditor General of India with the audit of nationalised banks and other financial institutions.

(b) The audit of the General Insurance Corporation (GIC) which is a Government Company registered under the Companies Act, 1956 is within the purview of the Comptroller & Auditor General of India (C&AG). The accounts of the nationalised banks and the Life Insurance Corporation of India are audited by the statutory auditors who are qualified to act as auditors of a company under the Companies Act, 1956 and are appointed by them with the prior approval/consultation of the Government in accordance with the provisions of the statutes governing them.

The question of bringing the audit of nationalised banks and the Life Insurance Corporation of India within the purview of C&AG has been examined in the recent past. It was found that the existing system of audit and internal inspections/control in public sector banks, including nationalised banks and public financial institutions like Life Insurance Corporation of India, is working smoothly. Further, in view of the nature of commercial operations of these institutions there is need to ensure a proper mix of autonomy and accountability. Therefore, the Government do not consider it necessary to entrust the audit of these organisations to the Comptroller & Auditor General of India.

Implementation of Service Area Approach Programme by Public Sector Banks

668. PROF. RAM KAPSE: Will the Minister of FINANCE be pleased to state:

(a) the progress made by Public Sector Banks so far in the implementation of Service Area Approach Programme;

(b) whether the Regional Rural Banks can implement the above programme in a better way;

(c) whether there is any proposal for expansion of Regional Rural Banks; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The Service Area Approach to rural lending launched by Reserve Bank of India became operational with effect from 1st April, 1989. The public sector banks have been preparing credit plans under this new dispensation for the last 3 years i.e. 1989-90, 1990-91 and 1991-92. The data available so far indicates that the performance